NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 29th April, 2024, 10:30 A.M.

CP (IB) No. 1/CB/2024, IA (IB) No. 102/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	REC Ltd. -Vs- Anurag Saraf
Under Section	95 (1) of IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) — Mr. B. Panigrahi, Adv.
Mr. Shubam Sharma, Adv.
Md. Azeem, Adv.
Mr. Nitin Narang, RP

For Respondent (s) — Mr. Anirudh Wadhwa, Adv,
Mr. Kanishk Garg, Adv.

ORDER

IA (IB) No. 102/CB/2024:

Ld. counsel Mr. B. Panigrahi along with Mr. Mohd. Azeem appears for the applicant/Financial Creditor. Ld. Counsel Mr. Anirudh Wadhwa appears for the respondent. Mr. Nitin Narang, RP present in person. This application has been filed without any prayer. It is understood that the report under Section 99 of IBC, 2016 has been filed in the form of an application. Ld. Counsel for the RP explained this is not in order, no application is entertainable without any prayer. However, as an exceptional case this application is treated as application filed to take the RP report on record. Accordingly, report filed under the caption application/report taken on record. Thus, this application is disposed of.

CP (IB) No. 1/CB/2024:

Both sides counsel present. RP report under Section 99 of IBC, 2016 filed taken on record. Respondent side represented that objection to RP report e-filed and wants time to file hard copy. The RP is directed to upload the report in the DMS portal of this main petition. List the matter on 02.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

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